CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

O.A. No.31 of 2006

Patna, dated the 18th January, 2006

CORAM: The Hon'ble Ms. S. Srivastava, Member[J]

Jyotish Viraj Ekka

Applicant

By Advocate: Shri Gautam Saha

versus

The Union of India & others

Respondents

By Advocate: Shri A.A.Khan

ORDER

S. Srivastva, Member[J]:-

By means of this application, the applicant seeks direction to the respondens to consider his case for transfer from Mokama, which is under E.C. Railway to any station near his native place near Ranchi, which comes under S.E. Railway to the Class III post of Senior Section Engineer in the Carriage & Wagon Department.

2. At the outset, the counsel for the applicant submits that he has already approached respondents no.2 and 4 for the aforesaid relief by way of representation, though copy of the representation has not been annexed along with the OA. He prays that a direction may be issued to respondent no.2 to consider his request treating this OA as a representation within a specific period. Shri A.A. Khan has

accepted notice on behalf of the respondents.

- In view of the prayer made by the counsel for the parties, I am of the considered opinion that a direction may be issued to respondent no.2 to the request of the applicant treating this OA as a representation within a specific period. The respondent no.2, General Manager, E.C. Railway, Hajipur, is hereby directed to decide this OA treating it as a representation within a period of three months from the date of receipt of copy of this order. It is needles to mention that I have not expressed any opinion on the merit of the case.
- 4. The OA is disposed of at the admisison stage.

[S.Sfivastava] Member[J]

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